

She got Rs. 15,000- @ Rs. 1,500-. Those people brought in some boxes and kept everything there and they were just going about and running away. Suddenly, the police came and on interrogation they found that they were in her house. And consequently, the ADMK was also brought in all these things! Sir, I would only say that Fatima Beevi belongs to the Dravidian Party. Dravidian Parties have been there for a long time. Dravidian Parties have been very sympathetic towards the Muslims. That is there from the time of Periyar EVR. Fatima Beevi....(interruptions)...

SHRI C.P. THIRUNAVUKKARASU: Does she belong to the ADMK or to the Dravidian Party?

SHRI G. SWAMINATHAN: Dravidian Party, Sir.

SHRI C.P. THIRUNAVUKKARASU: No, It has been accepted by Jayalalitha, sorry, the former Chief Minister, that she belongs to ADMK. You please look into the newspapers.

SHRI G. SWAMINATHAN: No, no; I don't object to it. She belongs to ADMK. She is a card holder of ...(interruptions)... The point I am raising is ...(interruptions)... She is the owner of the house. She is an ADMK functionary. There is no doubt about it. ...(interruptions)... There is no doubt about it. Sir, the point I am raising is ...(interruptions)...

SHRI C.P. THIRUNAVUKKARASU: Why was publicity given?

1.00 P.M.

SHRI S. PETER ALPHONES (Tamil Nadu): This particular Ayesha is supposed to be the culprit. She has been hiding in that house for the past six months. (Interruptions)...

SHRI G. SWAMINATHAN: Let me speak. (Interruptions)... Let me say what I want to say. (Interruptions)... Let me say what I want to say. (Interruptions)...

MR. CHAIRMAN: Let them say. Why do you become a victim of interruptions? (Interruptions)...

SHRI G. SWAMINATHAN: Sorry, Sir. Let me say what I want to say. I will only take five minutes more. Let me take five minutes more and I will conclude. I am concluding. (Interruptions)...

MR. CHAIRMAN: Pleased sit down. Mr. Swaminathan, you are a very seasoned Parliamentarian. Why do you become a victim of interruptions? You should talk to me, not to them.

The House is adjourned till 2 o'clock.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at four minutes past two of the clock, Mr. Chairman in the Chair.

MESSAGE FROM THE LOK SABHA

The Income-tax (Amendment) Bill, 1998

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Income-tax (Amendment) Bill, 1998, as passed by Lok Sabha at its sitting held on the 30th March, 1998.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

MR. CHAIRMAN: Now,... (Interruptions)

SHRI GURUDAS DAS GUPTA: (West Bengal): Sir, the new Government must be told about the Parliamentary niceties. In the morning also, we raised it. Just have a look at House, at the Treasury Benches. Not a single Member who is a Cabinet Minister is here to listen to the debate. It is fruitless....(Interruptions) Please adjourn the House... (Interruptions)

SHRI NILOTPAL BASU (West Bengal): So long as they were there in the Opposition, every day they used to stall the proceedings...*(Interruptions)*

SHRI GURUDAS DAS GUPTA: You adjourn the House. Sir, the House must be adjourned. *(Interruptions)*

The House must be adjourned. *(Interruptions)*

MISS SAROJ KHAPARDE (Maharashtra): Sir, the House must be adjourned. *(Interruptions)*

SHRI GURUDAS DAS GUPTA: Nobody should be allowed to play foul with parliamentary decorum.

SHRI PRANAB MUKHERJEE (West Bengal): Particularly, when the Leader of the Opposition is going to speak, courtesy demands that either the Leader of the House or a Cabinet Minister must remain present to listen to the Leader of the Opposition. It is not fair.

SHRI GURUDAS DAS GUPTA: No, Mr. Pranab, Babu, a Cabinet Minister must always be present in the House. *(Interruptions)*

Sir, you adjourn the House. *(Interruptions)*

Kindly adjourn the House. *(Interruptions)*

MR. CHAIRMAN: I adjourn the House for fifteen minutes.

The House then adjourned at six minutes past two of the clock.

The House reassembled at twenty two minutes past two of the clock, MR.

CHAIRMAN in the Chair.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS (Contd.)

MR. CHAIRMAN: Mr. G. Swaminathan, please continue.

SHRI G. SWAMINATHAN: Sir, I have been talking about the lady, Fatima Bibi, in whose house some extremists were living, whom the Tamil Nadu Police has arrested and from whom the Police

has also got some bombs. I had been mentioning in the House that she had only rented her house. She didn't know what was happening. The Police said that Fatima was the 6th Division Secretary of the Puratchi Thalathi Narpani Manram and she holds some post in the AIADMK. Sir, AIADMK is a very large party. I have also been mentioning about the Dravidian Party. The very reason why the Police has been searching all the places is of the extremists who took away bombs from Coimbatore. One of those persons is one Aisha, who is considered to have taken the bombs along with her. Sir, people in Tamil Nadu have all the time been talking about this lady, the lady who has taken these bombs and had terrorists in her house. Sir, DMK and the Dravidian parties have always had some soft corner for the Muslims and many of the Muslim gentlemen were there in our party also. This lady, Aisha, whom the Police wanted to arrest and whom they ultimately got arrested was an extremist. The Police were looking for her. Her grandfather was formerly a DMK Town Secretary and he is now the President of the Mansapuram Agricultural Cooperative and Credit Society. Her uncle is a District representative of DMK. Her brother is a Town Panchayat Secretary of DMK. What I want to mention here is...

SHRI C.P. THIRUNAVUKKARASU: From where have you got this information.

SHRI G. SWAMINATHAN: This has already been published in the Press.

MR. CHAIRMAN: Mr. Thirunavukkarasu, please sit down.

SHRI G. SWAMINATHAN: It is in *The Hindu*, Sir. *(Interruptions)*

MR. CHAIRMAN: He is not yielding, Mr. Thirunavukkarasu. You sit down. You speak when your turn comes.

SHRI G. SWAMINATHAN: This is a news item in the *The Hindu* datelined Chennai, March 28. It gives this information wherein it has been